

12 hrs.

## PAPERS LAID ON THE TABLE

## NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy of each of the following notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. No. 1 dated the 2nd January, 1961.
- (ii) The Sugarcane (Control) Amendment Order 1961 published in Notification No. G.S.R. 48 dated the 14th January, 1961.
- (iii) The Sugar (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 49 dated the 14th January, 1960. [Placed in Library, See No. LT-2669/60].

12.01½ hrs.

## PUBLIC ACCOUNTS COMMITTEE

## THIRTY-THIRD REPORT

**Shri Barman (Cooch-Bihar—Reserved—Sch. Castes):** I beg to present the Thirty-third Report of the Public Accounts Committee (1960-61) on the Appropriation Accounts (Railways), 1958-59 and Audit Report, 1960.

12.02 hrs.

## ESTIMATES COMMITTEE

## HUNDRED AND SEVENTH REPORT

**Shri Dasappa (Bangalore):** I beg to present the Hundred and Seventh Report of the Estimates Committee on action taken by Government on the recommendations contained in the Sixty-third Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Training Institutions.

12.02½ hrs.

## BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):**

With your permission, I rise to announce that Government business in this House for the week commencing 27th February, 1961, will consist of:

- (1) Consideration of any part-discussed item carried over from today's Order Paper.
- (2) General Discussion on Railway Budget.
- (3) Discussion and voting of:

Supplementary Demands for Grants (Railways) for 1960-61;

Demands for Grants (Railways) for 1961-62.

As Members are already aware, the General Budget for 1961-62 will be presented on Tuesday, the 28th February, 1961 at 5 P.M.

12.03 hrs.

## RE: ARREST OF A MEMBER

**Shri Braj Raj Singh (Firozabad):** Sir, before you proceed to the next item of business, may I invite your attention to rule 229 of the Rules of Procedure? I was under the impression that you might have received intimation of the arrest of a Member of this House. According to the rule, whenever a Member of the House is arrested, the authority who arrests him is immediately required to intimate to you about the arrest of the Member.

**Mr. Speaker:** I am aware of the rule. But what is the point? Let us not go into the details about the reasons for the arrest.

**Shri Braj Raj Singh:** The wording of the rule is this.

**Mr. Speaker:** Who is the Member who has been arrested?

**Shri Braj Raj Singh:** Shri P. N. Singh.

**Mr. Speaker:** When?